

Dilution of Foreign Equity in Foreign Firms

1239. SHRI VENIGALLA SATYA NARAYANA: Will the Minister of FINANCE be pleased to state:

(a) whether some of the foreign firms in the country have signified their willingness to dilute foreign equity; and

(b) if so, the names of these firms and the terms and conditions on which they are agreeable to dilute foreign equity?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Yes, Sir.

(b) After the guidelines for dilution of foreign shareholdings in foreign majority companies were announced by Government on 19th February, 1972, the Controller of Capital Issues had approved proposals under the Capital Issues Control Act, 1947 *lot* issue of further capital to InJiar. nationals by 9 foreign majority companies resulting in dilution of foreign holdings. Proposals from *i* such companies are under consideration of the Controller of Capital Issues. The details are given in Annexure. The names of the other foreign companies who have signified their willingness to dilute foreign equity are being collected and will be laid on the Table of the House. [See Appendix LXXXV, Annexure No. 80]

Production of coarse cloth

1240. SHRI VENIGALLA SATYA NARAYANA: Will the Minister of COMMERCE be pleased to state:

(a) the number of textile mills in the country engaged in the manufacture of coarse cloth to be sold at controlled price; and

(b) what is the average rate of production of such type of cloth?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) The information is being collected and will be laid on the Table of the House.

Issue of 'P' Forms

1241. SHRI S. S. MARISWAMY:
SHRI N. P. CHOUDHARY:

Will the Minister of FINANCE be pleased to state:

(a) the norms observed in issuing 'P' form by the Reserve Bank of India; and

(b) the categories of travellers entitled to special concession in this regard and the criteria therefor?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) Regulations governing issue of *f* Forms and details of categories of persons exempt from the procedure have been indicated in section XI of the Exchange Control Manual which is a publication of the Reserve Bank of India available for sale to the public through authorised dealers.

Scheduled Castes and Scheduled Tribes Employees in Reserve Bank of India at Bombay

1242. SHRI N. H. KUMBHARE: Will the Minister of FINANCE be pleased to state:

(a) what is the present strength of employees in Reserve Bank at Bombay, class-wise, grade-wise and category-wise:

(b) what was the total number of posts, class-wise, grade-wise and category-wise filled during the years 1971 and 1972 and how many of them were filled from among persons, belonging to Scheduled Castes and Scheduled Tribes;

(c) what was the total number of vacancies that were declared reserved for Scheduled Castes/Tribes in each class, grade and category, on the basis of prescribed percentage and carry forward rules in 1971 and 1972:

(d) what was the number of vacancies in each class, grade and category, reserved for Scheduled Castes/Tribes that were not filled in the said years:

(e) whether the Liaison Officer has submitted any report of his annual inspection; and